

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.679
TO BE ANSWERED ON 27th APRIL, 2016**

ROLLING OUT OF TELECOM SERVICES

679. SHRI B. VINOD KUMAR:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Service Providers (TSP) have to obtain permission from various Government agencies to roll out their service;
- (b) if so, the details thereof;
- (c) whether there is a proposal for uniform rules and single window clearance system in telecom to remove bottlenecks and delay; and
- (d) if so, the details thereof and the action taken in this regard so far?

ANSWER

**THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b) In order to roll out the telecommunications services in different licensed Service Areas, the concerned service providers are required to obtain permissions from various Government agencies at Union as well as State level. This may include permissions for Right of Way and installation of towers by local administrative bodies, permission for operating wireless equipments by the Department of Telecommunications, permission for imports by the Indian Customs, Department of Revenue.

(c) & (d) Yes, there is a proposal to simplify the process of granting Right of Way permissions and provide these through a single window clearance system in a transparent and time bound manner. The Department of Telecommunications has drafted and circulated 'Indian Telegraph Right of Way Rules, 2016' and has sought views from to stakeholders including State Governments, concerned Departments of the Union and administrative bodies such as National Highway Authority of India and Railway Board by 25th April, 2016 to take a considered view in this regard.
